

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.132 of 2023 (SZ)

IN THE MATTER OF:

Smt. Vilasini Ramkumar and Ors.

... APPLICANTS

Versus

State of Karnataka and Ors.

...RESPONDENTS

INDEX

S. No.	Document	Pages
1.	INTERIM REPORT ON BEHALF OF THE CHIEF SECRETARY TO THE GOVERNMENT OF KARNATAKA	1-5
2.	True Copy of Report dated 09.10.2023 furnished by the KSPCB	6-19
3.	True Copy of report of dated 16.10.2023 furnished by BBMP	20-24
4.	True Copy of report dated 05.10.2023 furnished by the Deputy Commissioner, Bangalore Urban	25-29

Filed By



**Darpan KM
Standing Counsel
State of Karnataka**

Date: 29.10.2023

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.132 of 2023 (SZ)

IN THE MATTER OF:

Smt. Vilasini Ramkumar and Ors.

... APPLICANTS

Versus

State of Karnataka and Ors.

...RESPONDENTS

**INTERIM REPORT ON BEHALF OF THE CHIEF SECRETARY TO THE
GOVERNMENT OF KARNATAKA**

MOST RESPECTFULLY SHOWETH:

1. The present Original Application has been registered based on a Complaint received by way of Email and the issue pertains to encroachment upon Kembhattahalli Lake by using a part of the Lake as a Burial Ground.
2. The Principal Bench of National Green Tribunal took cognizance of the matter based upon the email and registered the matter as O.A. No.312/2022 vide its Order dated 06.05.2022. The KSPCB, BBMP and Karnataka State Wetland Authority have filed their respective report before the Principle Bench of NGT. That on 21/08/2023, the matter was transferred to NGT, South Zone.

3. That on 12/09/2023, after hearing the parties, Hon'ble Tribunal (SZ) directed the Chief Secretary, Government of Karnataka to file

Vanshika

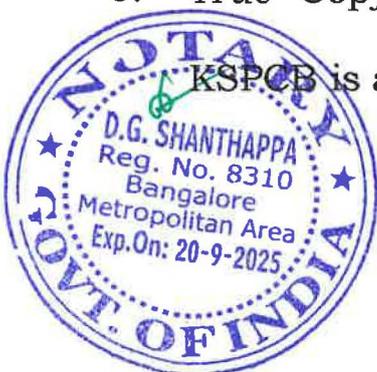


a comprehensive report after getting appropriate responses from other respondents.

4. That the responses given by KSPCB, BBMP and Deputy Commissioner, Bangalore Urban District is furnished herewith for the kind perusal of the Hon'ble Tribunal.
5. That on 05.10.2023, an inspection of the said lake was carried out by the KSPCB, wherein the following observations were made:
 - i. On the Lake bed the Temple of Thoppamma Devi is Located in an area of about 0 Acres 12 Guntas.
 - ii. The Burial Ground is located in two Pockets of Land at an extent of 0 Acres 20 Guntas and 1 Acres 8 Guntas, both are located in lake bed area.
 - iii. The rejuvenation of the lake is complete. The work with respect to walking track on the Lake bund is completed and also the fencing around the lake is completed.
 - iv. As per information provided by the BBMP at present nobody is using the disputed burial ground in lake bed area for the cremation of dead bodies in the lake premises.
 - v. At present there is no entry of sewage in to the lake.
 - vi. BBMP has been advised to install Bar screen to arrest entry floating debris into the drain at different locations before entering to water from SWD located at Kembattahalli Lake.

6. True Copy of Report dated 09.10.2023 furnished by the

KSPCB is annexed herewith as **Annexure R-1**.



(Handwritten signature)

7. It is submitted that an alternate land is identified for burial ground to avoid use of burial ground in the Kembattahalli lake premises. The said alternate land is situated in Bengaluru South Taluk, Uttaralli Hobli, Kembatahlli Village, having Sy No 55, and an area 2 Acres. The allocation has been made vide OM No LND(S)CRi120122-23 dated 19.09.2022. Further, the said land has been handed over to the Joint commissioner, BBMP, Bommanahalli Zone, Bengaluru dated 05.11.2022.
8. Further, comprehensive development of Kembathalli lake has been taken up by BBMP. Diversion drain work for restricting sewage entry to the lake in dry weather flow has been taken up and completed by BBMP. Maintenance of the said lake is being carried out by BBMP itself. Home-guards were deployed for protection of lake premises.
9. True Copy of report of dated 16.10.2023 furnished by BBMP is annexed herewith as **Annexure R-2**.
10. True Copy of report dated 05.10.2023 furnished by the Deputy Commissioner, Bangalore Urban is annexed herewith as

Annexure R-3.



Handwritten signature

11. It hence submitted that action has been taken by the State of Karnataka to ensure rejuvenation, rehabilitation and stoppage of pollution and encroachment into the lake. With the above being submitted, the contents of the instant report may be taken on record.

Vandita
CHIEF SECRETARY

GOVERNMENT OF KARNATAKA



SWORN TO BEFORE ME

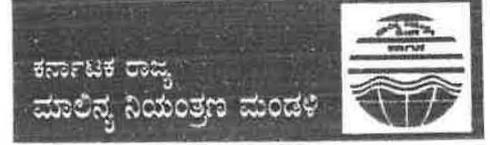
29/10/2023
D.G. SHANTHAPPA
ADVOCATE & NOTARY-PUBLIC
GOVT. OF INDIA

123, Chaithanya Nivasa
 1st Main Road, Krishnananda Nagar
 Nandini Layout Post, Bengaluru-560 096
 Mobile: 9448506570

SL. No. *421* Vol. *8*
 Page No. *67* Date *29/10/2023*

Karnataka State Pollution Control Board
Bengaluru - Bommanahalli
2nd Floor, "Nisarga Bhavan",
7th 'D' Main Road, Thimmaiah Road,
Basaveshwaranagara, Shivanagar,
Bengaluru - 560 010.
Phone : (O) 080-23221552

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು - ಬೊಮ್ಮನಹಳ್ಳಿ
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಬಸವೇಶ್ವರನಗರ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.
ಫೋನ್ : 080-23221552



towards a cleaner Karnataka

//RPAD//

No. KSPCB/RO-BOM/EO/NGTOA No 312/2022/2023-24/1220

Dated:

9 OCT 2023

To,

The Member Secretary
Karnataka State Pollution Control Board,
Parisara Bhavan, No.49,
Church Street
Bengaluru - 560001.

Kind Attn: Law Officer, Legal Cell.

Sir,

Sub: Forwarding of Latest inspection report with respect to Hon'ble NGT matter OA No 312/2022 pertaining to the Burial ground inside Kembhhattahalli Lake, Bengaluru-reg.

Ref: 1. Board office letter dated 26.09.2023.

2. Inspection of the location by the undersigned on 05.10.2023.

Adverting to the above the Board office as directed to this office to submit the latest inspection report of Kembhhattahalli Lake cited under ref (1) , in view of this the Kembhattahlli lake was inspected as cited ref (2). Hence the latest inspection report along with photographs is here with forwarded for further needful.

This is for your kind information and further needful.

[Handwritten signature]
10/10
LA-1



Yours faithfully,
[Handwritten signature]
Environmental Officer,
RO-Bommanahalli

INSPECTION REPORT OF SRI SUDHAKAR K S , EO, KSPCB, RO-BOMMANAHALLI, BANGALORE.

Date of Inspection: 05-10-2023.

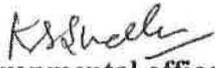
Ref: NGT order w.r.t. OA NO. 312/2022, pertaining to the burial ground inside the Kembatahalli Lake, Bangalore .

As per Board office letter dated 26.09.2023. The Kembattahalli Lake was inspected and following observations were made;

1. On the Lake bed the Temple of Thoppamma Devi is Located in an area of about 0 Acres 12 Guntas.
2. The Burial Ground is located in two Pockets of Land at an extent of 0 Acres 20 Guntas and 1 Acres 8 Guntas, both are located in lake bed area.
3. The rejuvenation of the lake is completed. The work with respect to walking track on the Lake bund is completed and also the fencing around the lake is completed.
4. As per information provided by the BBMP at present no body using the disputed burial ground in lake bed area for the cremation of dead bodies in the lake premises.
5. At present there is no entry of sewage in to the lake.
6. The BBMP has been advised to install Bar screen to arrest entry floating debris into the drain at different locations before entering to water from SWD located at Kembattahalli Lake.

This office has contacted concerned officials of Deputy Commissioner office and as per their information an alternative land is identified for burial ground to avoid use of burial ground in the Kembattahalli lake premises. As per the information the land at granted in Bengaluru South Taluk, Uttaralli Hobli, Kembatahalli Village, Sy No 55, of an area 2-00 Acres, vide order No; LND(S)CR/120/22-23 dated 19-09-2022,(copy enclosed). Further, the said land is already handed over to Joint commissioner, BBMP, Bommanahalli Zone, Bengaluru as per order dated 05-11-2022,(copy enclosed) for burial ground purpose.

Hence the latest inspection report along with photographs is here with enclosed for kind reference.


**Environmental officer
 and Member Convener
 w.r.t NGT OA No. 312 of 2022
 RO, Bommanhalli, KSPCB.**

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಕಂದಾಯ ಇಲಾಖೆ

ನಂ:ಎಲ್‌ಎನ್‌ಡಿ(ಎಸ್)ಸಿಆರ್/120/22-23.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ:19-09-2022.

ಅಧಿಕೃತ ಜ್ಞಾಪನ

ವಿಷಯ:- ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.55ರಲ್ಲಿ 2-00 ಎಕರೆ/ಗುಂಟೆ ಜಮೀನನ್ನು ಸಾರ್ವಜನಿಕ ಸ್ಥಾನಕ್ಕೆ ಕಾಯ್ದಿರಿಸುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ:-
1. ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಪ್ರಕರಣ ಸಂ:ಓ.ಎ.312/2022.
 2. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರವರ ಕಛೇರಿಯ ಪತ್ರ ಸಂ:PCB/CEO-2/NGT OA 312/2022/2022-23/1929, ದಿನಾಂಕ: 14-06-2022.
 3. ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರ ಪತ್ರ ಸಂ:ಎಲ್‌.ಎನ್‌.ಡಿ(ಎಸ್)ಸಿಆರ್/54/22-23, ದಿನಾಂಕ: 13-09-2022.
 4. ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರ ಪತ್ರ ಸಂ:ಎಲ್‌ಎನ್‌ಡಿ(ಉ)/ಸಿ.ಆರ್/78/22-23 ದಿನಾಂಕ:01-08-2022.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಕೆರೆಯಲ್ಲಿರುವ ಸ್ಥಾನಕ್ಕೆ ಬದಲಿಯಾಗಿ ಉಲ್ಲೇಖ(1)ರಂತೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯಲ್ಲಿ ಹೂಡಿರುವ ಪ್ರಕರಣ ಸಂ:ಓ.ಎ.312/2022ರ ನಿರ್ದೇಶನದಂತೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರವರು ಉಲ್ಲೇಖ(2)ರ ಪತ್ರದಲ್ಲಿ ಸಮಿತಿಯನ್ನು ರಚಿಸಲಾಗಿದ್ದು, ಸದರಿ ಸಮಿತಿಗೆ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ರವರನ್ನು ಸದಸ್ಯರಾಗಿ ನೇಮಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೆಂಭತ್ತಹಳ್ಳಿ ಕೆರೆಯಲ್ಲಿರುವ ಸ್ಥಾನಕ್ಕೆ ಬದಲಿಯಾಗಿ ಇದೇ ಗ್ರಾಮದಲ್ಲಿ ಸ್ಥಾನಕ್ಕಾಗಿ ಸೂಕ್ತ ಜಮೀನು ಗುರುತಿಸಿ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಲು ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರಿಗೆ ಸೂಚಿಸಲಾಗಿತ್ತು.

ಅದರಂತೆ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು ಮತ್ತು ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ರವರು ಉಲ್ಲೇಖ(3) ಮತ್ತು (4) ರಂತೆ ಕೆಂಭತ್ತಹಳ್ಳಿ ಕೆರೆಯಲ್ಲಿರುವ ಸ್ಥಾನಕ್ಕೆ ಬದಲಿಯಾಗಿ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.55ರಲ್ಲಿ 2-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ಸಾರ್ವಜನಿಕ ಸ್ಥಾನಕ್ಕಾಗಿ ಮೀಸಲಿಡಲು ಚಕ್ಕುಬಂದಿಯಂತೆ ಪೂರ್ವಕ್ಕೆ:ರಸ್ತೆ, ಪಶ್ಚಿಮಕ್ಕೆ:ರೀ.ಸ.ನಂ.55ರ ಉಳಿಕೆ, ಉತ್ತರಹಕ್ಕೆ:ರೀ.ಸ.ನಂ.55ರಲ್ಲಿ ಬಿಡಬ್ಬೂಎಸ್‌ಎಸ್‌ಬಿ, ದಕ್ಷಿಣಕ್ಕೆ:ನೈಸ್ ರಸ್ತೆ ಇರುತ್ತದೆ. ಕೆಂಭತ್ತಹಳ್ಳಿ ಸ.ನಂ.55ರಲ್ಲಿ ಪಹಣಿಯಂತೆ ಒಟ್ಟು 129-30 ಎ/ಗು ಇದ್ದು, ಆರ್.ಡಿ 32 ಎಲ್.ಜಿ.ಬಿ 85, ದಿನಾಂಕ:07-12-1986ರಂತೆ ಮತ್ತು ಲೀಸ್ ಅಗ್ರಿಮೆಂಟ್ ನಂ.ಎಸ್‌ಎಫ್‌ಓಸಿ&ಎಎಂಪಿ:ಡಿ ಲೀಸ್ ಎ-101-30 ಎ/ಗು ಜಮೀನನ್ನು 40 ವರ್ಷಗಳ ಕಾಲ ನೈಸ್ ರವರಿಗೆ ಗುತ್ತಿಗೆಗೆ ನೀಡಿದ್ದು, 4-00 ಎಕರೆ ಚೌಡಪ್ಪ ಬಿನ್ ಮುನಿಶಾಮಪ್ಪ, 2-00 ಎಕರೆ ಸುಕನ್ಯ ಕೋಂ ಜಿ.ಶ್ರೀರಾಮರೆಡ್ಡಿ ಹಾಗೂ 8-10 ಎ/ಗು ಆಶ್ರಯ ಯೋಜನೆಗಾಗಿ ಕಾಯ್ದಿರಿಸಲಾಗಿದ್ದು, ಅದರಂತೆ ಗ್ರಾಮಸ್ಥರು ಮಹಜರಿಗೆ ಸಹಿ ಮಾಡಿರುವುದರಿಂದ ಪ್ರಸ್ತುತ ಜಮೀನನ್ನು ಸ್ಥಾನಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸುವ ಬಗ್ಗೆ ಗ್ರಾಮಸ್ಥರ ಮಹಜರ್, ದರಖಾಸ್ತು, ಮೆಮೋರಾಂಡಂ, ನಕ್ಷೆಯೊಂದಿಗೆ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

-2-

ಆದ್ದರಿಂದ ಸಾರ್ವಜನಿಕ ಹಿತಾದೃಷ್ಟಿಯ ಮೇರೆಗೆ ಹಾಗೂ ತುರ್ತಾಗಿ ಸ್ಥಾನ ಸೌಲಭ್ಯವನ್ನು ಕಲ್ಪಿಸುವ ಸಲುವೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.55ರಲ್ಲಿ 2-00 ಎಕರೆ/ಗುಂಟೆ ಜಮೀನು ಸಾರ್ವಜನಿಕ ಸ್ಥಾನಕ್ಕೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964ರ ಕಲಂ 71ರಡಿ ಕಾಯ್ದಿರಿಸಿ, ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ರವರಿಗೆ ಹಸ್ತಾಂತರಿಸಲು ಆದೇಶಿಸಿದೆ.

-: ಪರತು :-

1. ಈ ಭೂಮಿಯಲ್ಲಿ ವಿನಾಶಕಾರಿಯಾದ ಅಥವಾ ಖಾಯಂ ಆಗಿ ಹಾನಿಕಾರಕವಾಗುವ ರೀತಿಯಲ್ಲಿ ಏನನ್ನು ಮಾಡತಕ್ಕದ್ದಲ್ಲ.
2. ತಾಲ್ಲೂಕು ಮೋಜಣಿದಾರರು ಸದರಿ ಜಮೀನಿನ ಹದ್ದುಬಸ್ತಿನೊಂದಿಗೆ ಉದ್ದೇಶಿಸಿರುವಂತೆ ನಕ್ಷೆ ತಯಾರಿಸುವುದು.
3. ಪ್ರಸ್ತಾವಿತ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮುಂದೆ ಯಾವುದಾದರೂ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಆಗುವಂತಹ ಆದೇಶಗಳ ಪರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟಿರತಕ್ಕದ್ದು.
4. ತಹಶೀಲ್ದಾರ್ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರು ಸದರಿ ಆದೇಶದಂತೆ ಚೆಕ್ಕುಬಂದಿಯೊಂದಿಗೆ ಸರ್ವೆ ನಕ್ಷೆ ತಯಾರಿಸಿ ಕಂದಾಯ, ಸರ್ವೆ ದಾಖಲೆಗಳಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು.
5. ಉದ್ದೇಶಿತ ಯೋಜನೆಗೆ ಈ ಜಮೀನು ಬಳಕೆಯಾಗದಿದ್ದಲ್ಲಿ ಕೂಡಲೇ ಕಂದಾಯ ಇಲಾಖೆಗೆ ಹಿಂತಿರುಗಿಸತಕ್ಕದ್ದು.
6. ಪ್ರಸ್ತಾವಿತ ಜಮೀನನ್ನು ಕಾಯ್ದಿರಿಸಿದ ಉದ್ದೇಶಕ್ಕಲ್ಲದೇ ಇನ್ನಿತರ ಉದ್ದೇಶಕ್ಕೆ ಬಳಸುವುದು ಕಂಡುಬಂದಲ್ಲಿ ಈ ಆದೇಶವನ್ನು ರದ್ದುಗೊಳಿಸುವುದು ಹಾಗೂ ಜಮೀನನ್ನು ಸರ್ಕಾರದ ವಶಕ್ಕೆ ಪಡೆದುಕೊಳ್ಳುವ ಅಧಿಕಾರವನ್ನು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಹೊಂದಿರುತ್ತಾರೆ.
7. ಕಾಯ್ದಿರಿಸಲಾಗಿರುವ ಜಮೀನಿನ ಮಾಲೀಕತ್ವವು ಸರ್ಕಾರದ್ದಾಗಿರುತ್ತದೆ ಹಾಗೂ ಈ ಜಮೀನನ್ನು ಒತ್ತುವರಿಯಾಗದಂತೆ ಸಂರಕ್ಷಿಸುವ ಜವಾಬ್ದಾರಿ ಕಾರ್ಯ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಅಧಿಕಾರಿಗಳದ್ದಾಗಿರುತ್ತದೆ.

(ಕೆ.ಶ್ರೀನಿವಾಸ್)

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು.

ಪ್ರತಿಯನ್ನು:-

1. ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕಂದಾಯ ಇಲಾಖೆ ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ
2. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, "ಪರಿಸರ ಭವನ". 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-560001 ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ.
3. ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಉಪ ವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರಿಗೆ ರವಾನಿಸುತ್ತಾ ಸದರಿ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸಲಾಗಿದೆಯೋ ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವ ಬಗ್ಗೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ತೊಂದರೆಯಾಗದಂತೆ ಸೂಕ್ತ ನಿಗಾವಹಿಸಲು ಸೂಚಿಸಿದೆ.
4. ತಹಶೀಲ್ದಾರ್ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ರವರಿಗೆ ಕಳುಹಿಸುತ್ತಾ, ಕಂದಾಯ ದಾಖಲೆಗಳಲ್ಲಿ ಸೂಕ್ತ ನಮೂದು ಮಾಡಲು ಹಾಗೂ ಕಾಯ್ದಿರಿಸಿರುವ ಜಮೀನನ್ನು ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ಹಸ್ತಾಂತರಿಸಲು ಸೂಚಿಸಿದೆ.
5. ಮುಖ್ಯ ಕಾರ್ಯ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ, ಎಸ್. ಕರಿಯಪ್ಪ ರಸ್ತೆ, ಬನಶಂಕರಿ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ.
6. ಕಾರ್ಯ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಎಸ್.ಕರಿಯಪ್ಪ ರಸ್ತೆ, ಬನಶಂಕರಿ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
7. ಕಛೇರಿ ಪ್ರತಿ.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,

ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು

ನಕಲು ನೀಡಿದೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಪರವಾಗಿ
ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ

ಬೆಂಗಳೂರು

13/10/22

English Translation of
Annexure " R1 "

GOVERNMENT OF KARNATAKA

REVENUE DEPARTMENT

No: LND(S)CR/120/22-23 Office of the Deputy Commissioner,
Bangalore Urban District,
Bangalore, dated: 19.09.2022

OFFICIAL MEMORANDUM

Subject: Reserving 2-00 Acres/Guntas of land in
Sy.No.55 of Kembatthahalli Village, Uttarahalli Hobli,
Bangalore South Taluk – for public Burial Ground – reg.

Ref:

1. Case No. O.A. 312/2022 registered before the Hon'ble National Green Tribunal.
2. Letter No: PCB/CEO-2/NGT OA 312/2022/2022-2023/1929 dated 14.06.2022 of the Office of the Karnataka State Pollution Control Board.
3. Letter No: LND(S) CR/54/2022-23 dated 13.09.2022 of the Assistant Commissioner, Bangalore South Sub-Division, Bangalore.
4. Letter No: LND(Vu)/CR/78/22-23 dated 01.08.2022 of the Tahsildar, Bangalore South Taluk.

With reference to the subject cited above, vide reference (1) as per directions issued by the Hon'ble National Green Tribunal in case No: 312/2022, in respect of providing alternate

place for the burial ground existing in the Kembattahalli Lake area, Uttarahalli Hobli, Bangalore South Taluk, the Karnataka State Pollution Control Board has constituted a Committee vide letter under reference (2), in the said Committee, the Deputy Commissioner has been appointed as a Member to the said Committee. Relating to the said case, instructions were issued to the Tahsildar, Bangalore South Taluk to identify suitable land for the burial ground in the very same village and thereafter to submit a proposal.

Accordingly, as per reference (3) and (4), the Deputy Commissioner, Bangalore South Sub Division, Bangalore and the Tahsildar, Bangalore South Taluk, have proposed that instead of the Burial Ground situated at Kembattahalli Lake Area, 2-00 Acres extent of area situated in Sy.No. 55 of Kembattahalli Village, Uttarahalli Hobli, Bangalore South Taluk may be reserved for burial ground, having boundaries as : Towards East : Road, Towards West : Re.Sy.No.55 remaining land, Towards North : Sy.No.55 BWSSB, towards South : Nice Road exists. As per RTC of Sy.No.55 of Kembattahalli, it totally measures 129-30 A/G; in which, vide RD 32 LGP 85 dated 07.12.1986 and Lease Agreement No: SFOC&: D Lease .V-101-30 Acres/Guntas of land has been leased in favour of NICE for a period of 40 years; further, 4-00 Acres to Chowdappa S/o. Munishamappa, 2-00 Acres to Sukanya W/o. G. Sriramareddy and 8-10 A/G have been reserved for Ashraya Scheme; accordingly, as the villagers have affixed their signatures to the Mahazar, with regard to reserving the present land for burial

ground, report has been submitted together with Villagers Mahazar, Darkhasth, Memorandum and Sketch.

Therefore, in the interest of the public as well as in order to provide burial ground facility urgently, 2-00 Acres/Guntas of land in Sy.No.55 of Kembattahalli Village, uttarahalli Hobli, Bangalore South Taluk, it is hereby ordered to be reserved for Public Burial Ground purpose, under Section 71 of the Karnataka Land Revenue Act, 1964, with directions to hand over the same to the Executive Officer, Bangalore South Taluk Panchayath.

Conditions

1. No activities in this land can be taken up which can cause permanent damage or which are destructive in nature.
2. Taluk Surveyor shall prepare the intended sketch in respect of the said land with haddbasth.
3. This is subject to the condition of any orders which may be passed by any Court in future, in respect of this land.
4. The Tahsildar, Bangalore South Taluk shall prepare the Survey Sketch with boundaries as per the said order and shall record the same in revenue and survey documents.
5. If this land is not utilized for the purpose of intended scheme, it shall be immediately returned to the Revenue Department.

6. If it comes to notice that the proposed land is utilized for any other purpose, than the purpose for which it is reserved, the Deputy Commissioner is vested powers to cancel this Order and also take back the possession of the land to Government.
7. Ownership of the reserved land vests with the Government and the responsibility of protecting this land from any type of encroachment vests with the Executive Officer, Bangalore South Taluk Panchayath Officer.

Sd/-

(K.Srinivas),

Deputy Commissioner,

Bangalore District, Bangalore.

Copy to :

- (1) The Principal Secretary to Government, Revenue Department, Multi-Storied Building, Bangalore – for information.
- (2) Karnataka State Pollution Control Board, “Parisara Bhavana”, Floor Nos: 1 to 5, No. 49, Church Street, Bangalore-560001 – for information.
- (3) Sent to the Assistant Commissioner, Bangalore South Sub Division, Bangalore- with instructions to see that the land is utilized for the purpose for which it is reserved and also with instructions to take suitable care that no difficulties are caused to general public.

- (4) Sent to the Tahsildar, Bangalore South Taluk – with instructions to make suitable recording in Revenue Records and to hand over possession of reserved land to the concerned.
- (5) The Chief Executive Officer, Bangalore City Zilla Panchayath, S. Kariyappa Road, Banashankari, Bangalore – for information.
- (6) The Executive Officer, Bangalore South Taluk Panchayath, S. Kariyappa Road, Banashankari, Bangalore – sent for suitable action.
- (7) Office Copy.

Sd/-

Deputy Commissioner,
Bangalore District, Bangalore.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಶೀಲ್ದಾರ್‌ರವರ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಕಂದಾಯ ಭವನ, ನೆಲಮಹಡಿ,
ಕೆ.ಜಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು-560009,

ಎಲ್.ಎನ್.ಡಿ (ಉ)ಸಿ.ಆರ್ 78/22-23

ದಿನಾಂಕ: 05-11-2022

::ಸುಬರ್ದು ಪತ್ರ::

ವಿಷಯ: ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಹೋಬಳಿ, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 55 ರಲ್ಲಿ 2-00 ಎ/ಗುಂ ಜಮೀನನ್ನು ಸಾರ್ವಜನಿಕ ಸ್ಥಳಾನಕ್ಕೆ ಕಾಯ್ದಿರಿಸುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ 1. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ಇವರ ಆದೇಶ ಸಂಖ್ಯೆ: ಎಲ್.ಎನ್.ಡಿ(ಎಸ್)ಸಿಆರ್:120/2022-23 ದಿನಾಂಕ:19-09-2022.
2. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: 68/2015-16 ದಿನಾಂಕ:28-10-2022.

* * * * *

ಉಲ್ಲೇಖ [1] ರ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಆದೇಶದಲ್ಲಿ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಹೋಬಳಿ, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 55 ರಲ್ಲಿ 2-00 ಎ/ಗುಂ ಜಮೀನನ್ನು ಸಾರ್ವಜನಿಕ ಸ್ಥಳಾನಕ್ಕೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 71 ರಡಿ ಕಾಯ್ದಿರಿಸಿ, ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆ ರವರಿಗೆ ಹಸ್ತಾಂತರಿಸಲು ಸೂಚಿಸಿ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಉಲ್ಲೇಖ(2)ರಂತೆ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾಗಿರುವ ನ್ಯಾಯಾಂಗ ನಿಂದನಾ ಪ್ರಕರಣ ಸಂಖ್ಯೆ: 343/2020ರ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸ್ಥಳಾನಕ್ಕೆ ಮಂಜೂರು ಮಾಡಲಾದ ಜಮೀನುಗಳನ್ನು ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಿಗೆ ಜಮೀನನ್ನು ಹಸ್ತಾಂತರಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ.

ಅದರಂತೆ, ಈ ಕೆಳಕಂಡ ಜಮೀನನ್ನು ಸ್ಥಳೀಯ ಪ್ರಾಧಿಕಾರವಾದ ಜಂಟಿ ಆಯುಕ್ತರು, ವಲಯ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು ಇವರ ಸುಬರ್ದಿಗೆ ನೀಡಲಾಗಿದೆ.

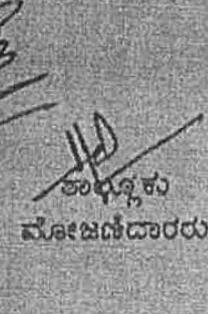
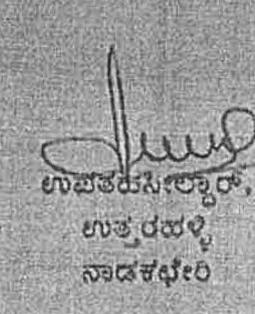
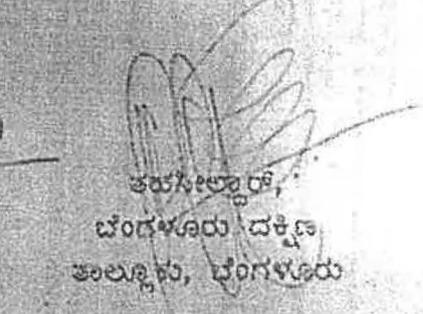
ತಾಲ್ಲೂಕು	ಹೋಬಳಿ	ಗ್ರಾಮ	ಸರ್ವೆ ನಂಬರ್	ವಿಸ್ತೀರ್ಣ
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ	ಉತ್ತರಹಳ್ಳಿ	ಕೆಂಭತ್ತಹಳ್ಳಿ	55	2-00 ಎ/ಗುಂ

ಚೆಕ್ಯುಬಂದಿ:	ಪೂರ್ವ	ಪಶ್ಚಿಮ	ಉತ್ತರ	ದಕ್ಷಿಣ
	ರಸ್ತೆ	ರೀ.ಸ.ನಂ. 55 ರ ಉಳಿ	ರೀ.ಸ.ನಂ. 55 ರಲ್ಲಿ ಬಿ.ಡಬ್ಲ್ಯು.ಎಸ್.ಎಸ್.ಬಿ	ನ್ಯೂ ರಸ್ತೆ

ಈ ಮೇಲ್ಕಂಡ ಜಮೀನನ್ನು ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಇವರಿಂದ ದಿನಾಂಕ:

19/11/2022 ರಂದು ವಶಕ್ಕೆ ವಹಿಸಿಕೊಟ್ಟಿರುತ್ತದೆ.



ತಹಶೀಲ್ದಾರ್,
 ಬೆಂಗಳೂರು ದಕ್ಷಿಣ
 ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು

ಮೇಲ್ಕಂಡ ಜಮೀನನ್ನು ದಿನಾಂಕ: 19/4/2022 ರಂದು ಸುಪರ್ದಿಗೆ ಪಡೆದಿರುತ್ತೇನೆ.

ಸಂ

[Handwritten Signature]

ಜಯಚಾಮರಾಜೇಂದ್ರ

ಬೃಹತ್ಪುರ ಪಂಚಾಯತ್, ಬೆಂಗಳೂರು
ಬೃಹತ್ಪುರ ಪಂಚಾಯತ್, ಬೆಂಗಳೂರು ಪಾಲಿಕೆ
ಬೆಂಗಳೂರು

**English Translation of
Annexure " R1 "**

GOVERNMENT OF KARNATAKA

Office of the Tahsildar, Bangalore South Taluk, Kandaya
Bhavana, Ground Floor, K.G. Road, Bangalore-560009.

No: LND(Vu)CR/78/22-23

Date: 05.11.2022

POSSESSION CERTIFICATE

Subject: Reserving 2-00 Acres/Guntas of land in
Sy.No.55 of Kembatthahalli Village, Uttarahalli Hobli,
Bangalore South Taluk – for public Burial Ground – reg.

Ref:

- 1) Order No: LND (S) CR: 120/2022-23 dated 19.09.2022 of
the Deputy Commissioner, Bangalore District, Bangalore.
- 2) Letter No: 68/2015-16 dated 28.10.2022 of the Deputy
Commissioner, Bangalore Urban District.

In the Order of the Respected Deputy Commissioner
vide reference (1), it has been ordered that the land
measuring to an extent of 2-00 Acres/Guntas of Sy.No. 55 of
Kembhattahalli Village, Uttarahalli Hobli, Bangalore South
Taluk has been reserved under Section 71 of the Karnataka
Land Revenue Act, 1964 for the purpose of Public Burial
Ground and it is also ordered that it shall be handed over to
concerned department. Relating to Contempt of Court Case
No: 343/2020 registered before the Hon'ble High Court of

Karnataka, vide reference (2), it has been directed that the lands sanctioned for Burial Grounds shall be handed over to the Local Bodies.

Accordingly, the below mentioned land has been handed over to the Local Authority i.e, Joint Commissioner Range, Bruhat Bangalore Mahanagara Palike, Bangalore.

Taluk	Hobli	Village	Survey Number	Extent
Bangalore South	Uttarahalli	Kembhattahalli	55	2-00 A/G

Boundaries:	East	West	North	South
	Road	Remaining portion of Re.Sy.No.55	BWSSB in Re.Sy.no.55	NICE Road

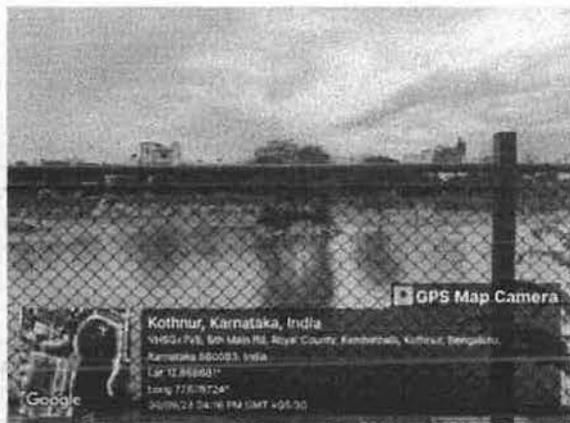
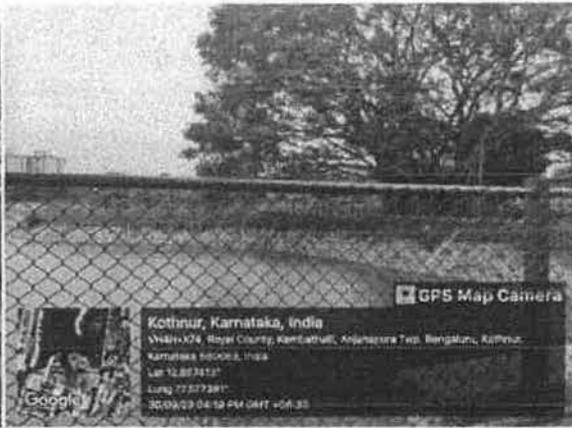
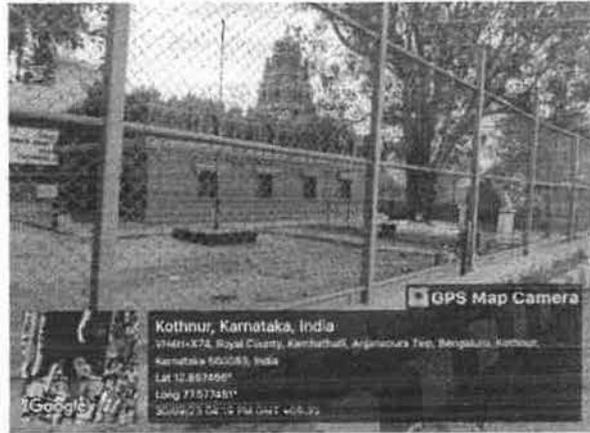
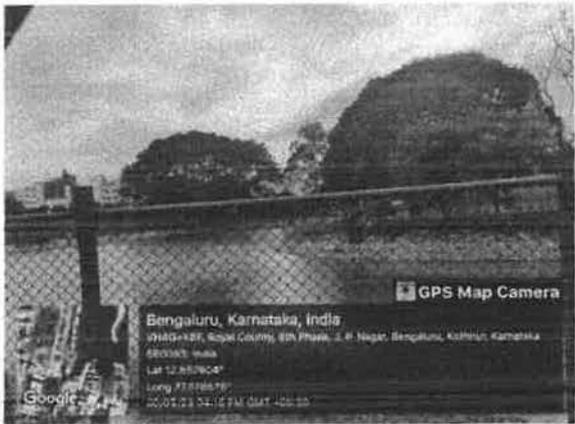
Possession of this above said land has been handed over by the Tahsildar, Bangalore South Taluk on the date: 19/11/2022.

Sd/- Village Accountant
 Sd/- Revenue Inspector,
 Sd/- Taluk Surveyor,
 Sd/- Deputy Tahsildar, Uttarahalli Nada Kacheri,
 Sd/- Tahsildar, Bangalore South Taluk, Bangalore.

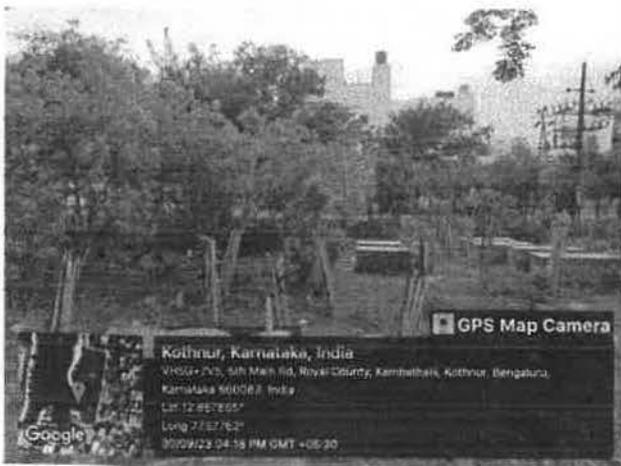
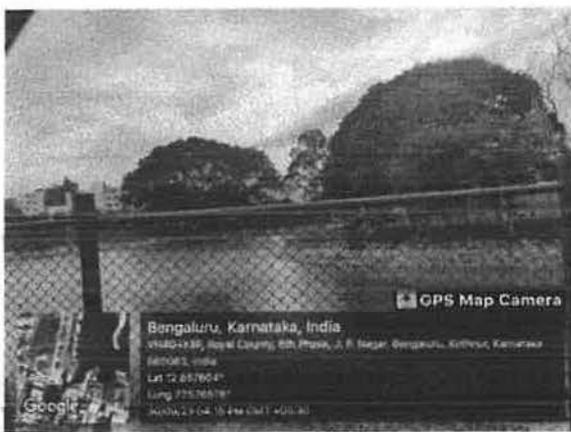
I have received possession of the above said land on the date: 19/11/2022.

Sd/-
 Joint Commissioner,
 Bommanahalli Range,
 Bruhat Bengaluru Mahanagara Palike, Bangalore.

Photograph of Kembathahalli Lake taken on 30.09.2023.



Photograph of Kembathahalli Lake taken on 30.09.2023.



BRUHAT BENGALURU MAHANAGARA PALIKE

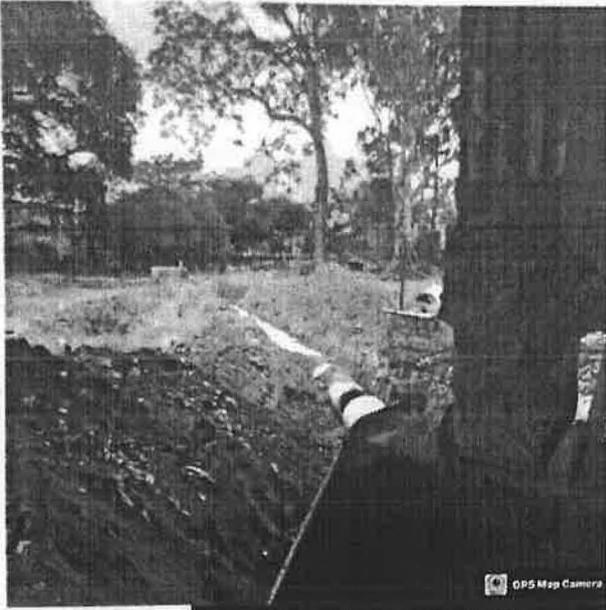
Original Application No.132 of 2023 (SZ) (Earlier O.A.No.312 of 2023 (PB) (LP)

Parawise Remarks

4	In the meanwhile, the Karnataka State Wetland Authority has filed a report which goes to say that the BBMP is trying to divert the sewage entering into the lake and the work is yet to be completed. However, no timeframe has been given for the completion of the said work .	As per the earlier order, the copy of the Complied report submitted by Karnataka State Polution Control Board earlier has been attached here with for kind perusal. 1.The sewage diversion drain work has been completed by BBMP. 2.Presently no sewage is entering to the lake. - Annexure-1 (Photos of the developed lake has been attached for kind perusal)
5	In response to the allegations made by the applicants, the BBMP has filed a report dated 19.11.2022 stating that the wetland is being used as a burial ground. The BBMP has further stated that the proposal has been submitted by the Tahasildar to the Assistant Commissioner, Bangalore South Taluk for sanction of 2 Acres of land in Survey No.55 of Kembathahalli Village for burial ground, the status of which is not known to the BBMP.	As per RTC land record, two Acres of land in Survey No.55 of Kembathahalli village has been sanctioned for Burial ground. - Annexure-2 (Copy of the RTC has been attached for kind perusal)
6	It is surprising that even after one year from the date of the order issued by the Principal Bench, the authorities are indifferent in giving a positive response and there are no concrete steps taken by these authorities in this regard.	1. Comprehensive development of Kembathalli lake had taken by BBMP. 2.Diversion drain work for restricting sewage entry to the lake in dry weather flow has taken up and completed by BBMP. 3.Maintenance of lake is maintained by BBMP annually. 4.Homeguards were deployed for protection of lake premises. - Annexure-3 (Completion report attached for kind perusal)

Indran 16/10/23
 Executive Engineer
 Bangalore South Constituency,
 Lakes BBMP

DIVERSION DRAIN WORKS TAKEN UP IN KEMBATHALLI LAKE



KEMBATHALLI
Go gle

Bengaluru, Karnataka, India
VH4H+X6F, Royal County, Kembathalli, Anjanapura
Twp, Bengaluru, Karnataka 560083, India
Lat 12.857488°
Long 77.577498°
14/04/22

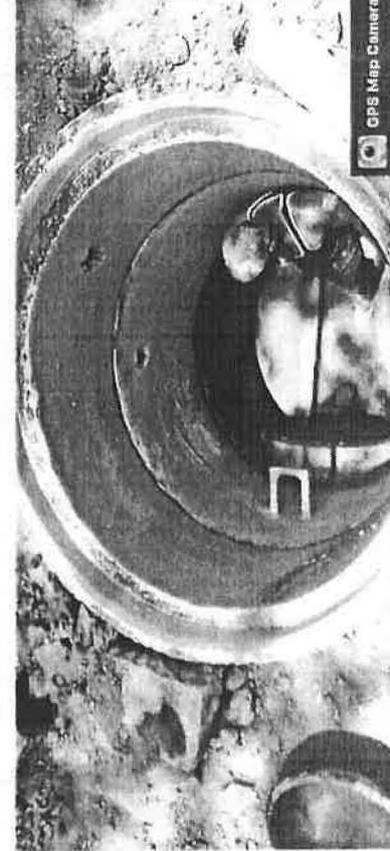


ANNEXURE - I



KEMBATHALLI
Go gle

Bengaluru, Karnataka, India
plot no-66, Kembathalli, Anjanapura Road, Gottigere , Post,
Royal County, 1st Phase, Bengaluru, Karnataka 560083, India
Lat 12.857611°
Long 77.577192°
18/04/22

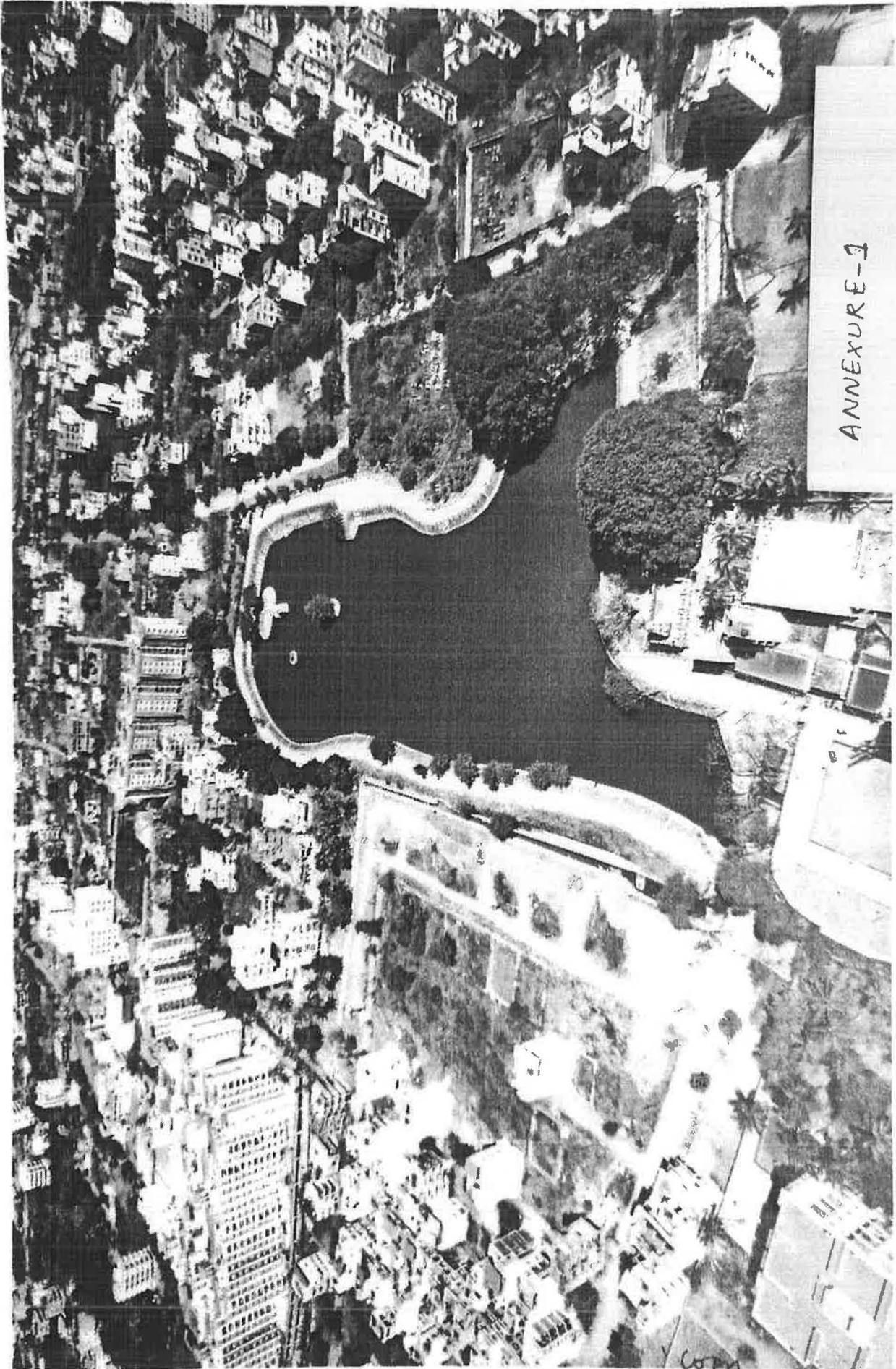


Bengaluru, Karnataka, India
plot no-66, Kembathalli, Anjanapura Road, Gottigere , Post,
Royal County, 1st Phase, Bengaluru, Karnataka 560083, India
Lat 12.857471°
Long 77.576912°
25/04/22

KEMBATHALLI
Go gle

Copy
Indean 16/10/23
Executive Engineer
Lakes, DENMP

BIRD VIEW OF KEMBATHALLI LAKE

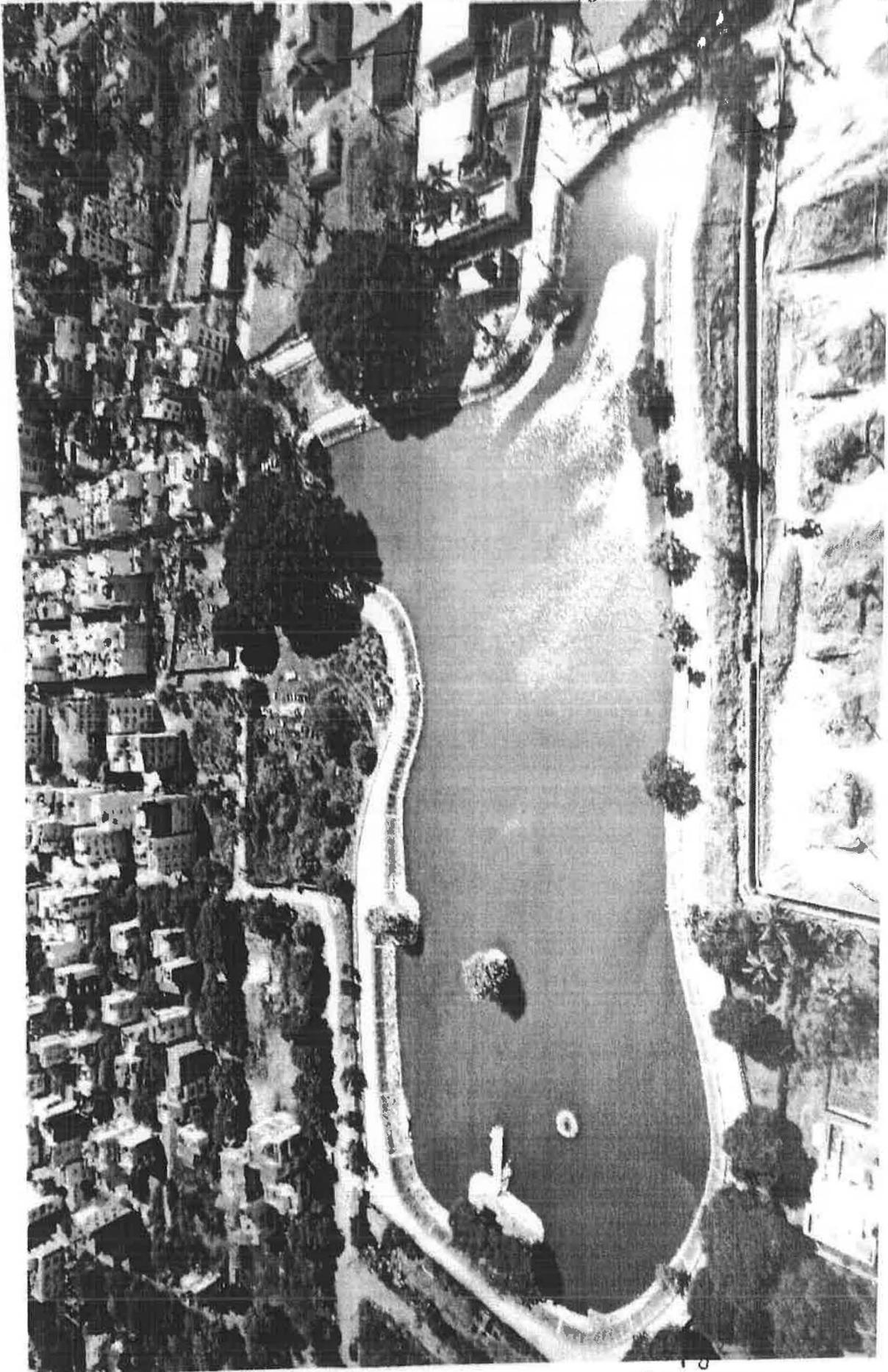


ANNEXURE-1

copy

Indeem 16/10/23
Executive Engineer
Lakes, BBMP

BIRD VIEW OF KEMBATHALLI LAKE



Indean 16/10/23
Executive Engineer
Lakes, BE IP

BRUHAT BANGALORE MAHANAGARA PALIKE
Engineering Department :- Chief Engineer, Lakes
COMPLETION REPORT

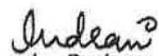
ANNEXURE-3

1	Completion Report of the work	"Improvements to Kembathalli lake and Subbarayana kere "			
2	Agreement No. And Date	No:EE-2/Lakes/AG-14/2021-22, Date:03.09.2021			
3	Name of Contractor	M/s.Sri Sai Earth Movers			
4	Time stipulated for completion of work	11 Months			
5	Date of commencement	03.09.2021			
6	Date of completion	15-05-2023			
7	Measurement recorded MB No				
8	Name of office/officials in charge of work				
	1) Executive Engineer	Smt. Indrani K.M			
	2) Asst. Executive Engineer	Sri. Shivalingappa Savukar			
	3) Assistant Engineer	Smt.Usha Rani.K			
9	Tendered Amount/ Tender including GST	Amount claimed as per actuals including GST	Excess	Savings	Remarks
	Rs.5,61,86,934.44	Rs.5,61,34,088.29	-	52,846.15	-

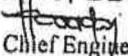
1) Certified that the above work has been completed within stipulated time

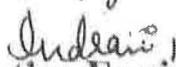
2) Certified that the above work has been executed satisfactorily


 Assistant Engineer
 Lakes, BBMP


 Executive Engineer
 Lakes-South Asse. Con, BBMP

Executive Engineer
Lakes, B.B.M.P


 Asst. Executive Engineer
 Lakes, BBMP
 Assistant Executive Engineer
 Lakes, BBMP

 Chief Engineer
 Lakes, BBMP
Chief Engineer
Lakes, BBMP

(copy)

 Executive Engineer
 Lakes, BBMP

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂ:ಎಲ್‌ಎನ್‌ಡಿ(ಎಸ್)ಸಿಆರ್/120/22-23

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ,
ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 05-10-2023.ಗೆ,
ಮಾನ್ಯ ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು
ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, (ಬಿ.ಬಿ.ಎಂ.ಪಿ),
ವಿಕಾಸಸೌಧ,
ಬೆಂಗಳೂರು

ಮಾನ್ಯರೆ,

- ವಿಷಯ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ, ನವದೆಹಲಿ ಇಲ್ಲಿ ದಾಖಲಾದ O.A No.132/2023 (SZ) (ಹಿಂದಿನ O.A ಸಂಖ್ಯೆ:312/2022)ರ ಬಗ್ಗೆ.
- ಉಲ್ಲೇಖ: 1. ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿಗಳು, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ (ಬಿ.ಬಿ.ಎಂ.ಪಿ) ರವರ ಪತ್ರ ಸಂ: ನಅಇ 20 ಎಂ.ಎನ್.ವೈ 2022, ದಿನಾಂಕ: 25-09-2023.
2. ಈ ಕಛೇರಿಯ ಸಮಸಂಖ್ಯೆ ಆದೇಶ ದಿನಾಂಕ:19-09-2022.
3. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರವರ ಪತ್ರ ಸಂ:PCB/CEO-2/NT OA 312/2022/2022-23/1929, ದಿನಾಂಕ:14-06-2022.
4. ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಉಪವಿಭಾಗ ರವರ ಪತ್ರ ಸಂ:ಎಲ್.ಎನ್.ಡಿ(ಎಸ್)ಸಿಆರ್/54/22-23, ದಿನಾಂಕ:13-09-2022.
5. ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರ ಸುಬರ್ದು ಪತ್ರ ಸಂ:ಎಲ್.ಎನ್.ಡಿ(ಉ)ಸಿಆರ್/78/22-23, ದಿನಾಂಕ:01-08-2022.

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿಗಳು, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ (ಬಿ.ಬಿ.ಎಂ.ಪಿ) ರವರು ಉಲ್ಲೇಖಿತ (1)ರ ಪತ್ರದ ಮೂಲಕ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ, ನವದೆಹಲಿ ಇಲ್ಲಿ ದಾಖಲಾದ O.A No.132/2023 (SZ) (ಹಿಂದಿನ O.A ಸಂಖ್ಯೆ:312/2022)ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ:12-09-2023 ರಂದು ನೀಡಿರುವ ಆದೇಶದನ್ವಯ ಪರಿಶೀಲಿಸಿ ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಹಾಗೂ ಕೈಗೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ಸಮಗ್ರ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ನಿರ್ದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

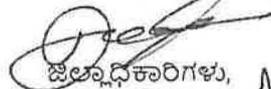
ಅದರಂತೆ ಪರಿಶೀಲಿಸಲಾಗಿದ್ದು, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರುವ ನ್ಯಾಯ ಮಂಡಳಿಯಲ್ಲಿ ಶ್ರೀಮತಿ. ವಿಲಾಸಿನಿ ರಾಕುಮಾರ್ ವಿ ರವರು ಬೊಮ್ಮನಹಳ್ಳಿ, ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.3ರ ಕೆಂಭತ್ತಹಳ್ಳಿ ಕೆರೆಯಲ್ಲಿ ಸ್ಥಾನನ ವಿರುವ ಬಗ್ಗೆ O.A No.132/2023 (SZ) (ಹಿಂದಿನ O.A ಸಂಖ್ಯೆ:312/2022)ರಲ್ಲಿ ದೂರು ದಾಖಲಿಸಿರುತ್ತಾರೆ.

ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ ರವರು ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿಕೊಂಡು, ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರವರನ್ನು Nodal ಅಧಿಕಾರಿಯನ್ನಾಗಿ ನೇಮಿಸಿ, ಸದರಿ ವಿಷಯದ ಕುರಿತು ಸಮಗ್ರ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ನಿರ್ದೇಶಿಸಿರುವ ಮೇರೆಗೆ ಉಲ್ಲೇಖ(3)ರ ಪತ್ರದ ಮೂಲಕ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರವರು ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಆಯುಕ್ತರು, ಬಿ.ಬಿ.ಎಂ.ಪಿ, ಬೆಂಗಳೂರು ರವರನ್ನು ಅಧ್ಯಕ್ಷರನ್ನಾಗಿ, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರನ್ನು ಸದಸ್ಯರಾಗಿ ಮಾಡಿ ಸಮಿತಿ ರಚನೆ ಮಾಡಿದ್ದು, ಅದರಂತೆ KSPCB ಅಧಿಕಾರಿ, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ Wet Land Authority ಅಧಿಕಾರಿಗಳು ಮತ್ತು ಅಲ್ಲಿನ ಸ್ಥಳೀಯರನ್ನೊಳಗೊಂಡು ಸ್ಥಳ ಪರಿಶೀಲಿಸಲಾಗಿದ್ದು, ಸ್ಥಳೀಯರಿಗೆ ಸ್ಥಾನನಕ್ಕಾಗಿ ಬದಲಿ ಜಾಗವನ್ನು ಮೀಸಲಿಡಲು ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರಿಗೆ ವರದಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಉಪವಿಭಾಗ ಮತ್ತು ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರು ಉಲ್ಲೇಖ(4) ಮತ್ತು (5)ರಂತೆ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ, ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಕೆರೆಯಲ್ಲಿರುವ ಸ್ಥಾನಕ್ಕೆ ಬದಲಿಯಾಗಿ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ, ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.55ರಲ್ಲಿ 2-00 ಎಕರೆ ಜಮೀನನ್ನು ಸಾರ್ವಜನಿಕ ಸ್ಥಾನಕ್ಕಾಗಿ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964ರ ಕಲಂ 71ರಡಿ ಕಾಯ್ದಿರಿಸಿ ಉಲ್ಲೇಖ(2)ರಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಸದರಿ ಉಲ್ಲೇಖ (1)ರ ಆದೇಶ ಅನುಸರಿಸಿ, ಸಾರ್ವಜನಿಕ ಸ್ಥಾನಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸಿರುವ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ, ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ, ಗ್ರಾಮದ ಸ.ನಂ.55ರಲ್ಲಿ 2-00 ಎಕರೆ ಜಮೀನನ್ನು ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ರವರು ದಿನಾಂಕ:19-04-2022ರಂದು ಜಂಟಿ ಆಯುಕ್ತರು, ಬೊಮ್ಮನಹಳ್ಳಿ, ವಲಯ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ರವರಿಗೆ ಹಸ್ತಾಂತರ ಮಾಡಿರುತ್ತಾರೆ. ಸದರಿ ಆದೇಶದ ಪ್ರತಿ ಮತ್ತು ಸುಬರ್ದು ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ಪ್ರತಿಯನ್ನು: ಮಾನ್ಯ ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಉಲ್ಲೇಖ(2) ಆದೇಶದ ಪ್ರತಿ ಮತ್ತು ಸುಬರ್ದು ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸಿದೆ.

English Translation of Annexure “ R3 ”

Government of Karnataka

No.:LND(S)CR/120/2022-23

Office of the Deputy Commissioner
Bangalore District Bangalore,
dated: 05-10-2023

To,
The Principal Secretary
Urban Development Department,(BBMP)
Vikasasaudha,
Bangalore.

Sir,

Sub : Hon'ble National Green Tribunal, O.A No 132/2023 (SZ)
(formerly O.A No 312/2022 (PB)) Reg.

Reference:1. Under Secretary to Government, Urban Development Department
(BBMP) letter No: UDD 20 MNY 2022, dated: 25.09.2023.

2. This Office Order letter dated 19.09.2022

3. KARNATAKA STATE POLLUTION CONTROL BOARD LETTER
O:PCB/CEO-2/NT OA 312/2022/2022-23/1929, Dt:14.06.2022

4. Sub-Divisional Officer, Bangalore South Sub-Division, letter no.:
L.N.D(S)/CR/54/2022-23 Dt:13.09.2022.

5. Tahsildar, Bangalore South Taluk, Suburdu letter no.
LND(O)CR/78/2022-23, Dt: 01.08.2022.

In reference to the subject, in matter of the Hon'ble National Green Tribunal, New Delhi vide O.A No.132/2023 (SZ) (formerly O.A No. 312/2022(PB)), dated 12.09.2023, the Under Secretary to Government, Urban Development Department (BBMP) vide letter in reference (1), has informed to review and to take necessary action and to submit a comprehensive report on the action taken in reference to the Hon'ble NGT Orders.

Upon verification, it's been noted that Smt. Vilasini Rakumar V, has filed complaint in the Hon'ble National Green Tribunal in O.A No.132/2023 (SZ) (Previous O.A No:312/2022(PB)) regarding the presence of a burial ground in Kembathahalli lake of Village Survey No.3, Uttarahalli, Hobli, Kambhathahalli, Bangalore South Taluk of Bommanahalli Zone.

The Hon'ble National Green Tribunal had registered the case and appointed the Karnataka State Pollution Control Board as the Nodal Officer in the said case and directed them to submit a comprehensive report on the said matter. Accordingly, in reference to the directions of the Hon'ble NGT, the Karnataka State Pollution Control Board, formed a committee and nominated the Commissioner, BBMP as Chairman and the Deputy Commissioner as the member of the Committee. The Officials of KSPCB, Deputy Commissioner, Bangalore Urban District, Member Secretary, Wet Land Authority and the local people were included in the inspection of the site and Tahsildar, Bangalore South Taluk was directed to submit report on the replacement land for the Burial Ground for local people.

In reference (4) & (5), Sub-Divisional Officer, Bangalore South Sub-Division and Tahsildar, Bangalore South Taluk Bangalore, has allotted an alternate land of 2-00Acres for Burial ground in Sy.No.55 in Bangalore South Taluk, Uttarahalli Hobli, Kambhattahalli Village as per the provisions under column 71 of the Karnataka Land Revenue Act, 1964 and accordingly an order has been passed as per reference (2).

Further, based on the Orders in reference (1), 2-00 acres of alternate land for the Burial Ground at Sy.No.55 of Kambhatahalli Village, Uttarahalli, Hobli ,Bangalore South Taluk, was handed over to the Joint Commissioner, Bommanahalli zone, BBMP by Tahsildar, Bangalore South Taluk, Bangalore, on 19.04.2022. A copy of the said order and copy of suburdu letter is enclosed with this letter for your consideration for further action.

Yours Faithfully,

Sd/-
Deputy Commissioner,
Bangalore Urban District.

Copy: Commissioner, BBMP, for further necessary action.